



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-242/2010/ 907 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Mridul Kumar Kalita,
District & Sessions Judge,
Nagaon.

Dated, Guwahati the 18th February, 2020.

Sub: **Casual leave with station leave permission.**

Ref:- Your Letter No. DJN/1130, dtd. 13.02.2020

Sir,

With reference to the above, I am directed to inform you that your prayer for casual leave on 20.02.2020 along with station leave permission, with your official vehicle, at your own cost, from the evening of 19.02.2020 till the evening of 23.02.2020, has been granted. Further, Addl. District & Sessions Judge, No. 1, Nagaon, in his absence, Civil Judge cum Asstt. Sessions Judge, Nagaon, in his absence, Chief Judicial Magistrate, Nagaon, in her absence, the Judicial officer who will remain in charge of the Court and office of the Chief Judicial Magistrate, Nagaon, will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-242/2010/ 908 /A, dated 18.2.2020
Copy to:-

- ✓ 1. The Systems Analyst, Gauhati High Court.

18/2/2020
JT. REGISTRAR (VIGILANCE)
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